demanded the same step. Government is committed to taking over the C.R.O. camps by the Labour Welfare Organisation. In fact, from the 1st of June 1961, the C.R.O. is not being recognised by the Government but the employers have not so far agreed to hand over the camps and the difficulty is Ihere. Since the meeting of the 20th August, 1963 the employers! have finally refused to hand over the camps. The Government will now find out ways and means to see how these can be brought under the administration of the Coal Mines Welfare Fund Organisation.

Written Answers

SHRI N. C. KASLIWAL: May 1 know whether it is a fact that this fc.R.O. system collects large sums of money from the indentured labour and whether any dispute regarding money was involved in this clash?

Shri RATANLAL (KISHORILAL MALVIYA: So far as the first riart is concerned, the answer is "Yes". For recruitment of this labour, the employer has to pay Rs. 70 per labour and for local recruitment Rs. 25'. But this clash had nothing to do with the amount. It was some private quarrel between the two groups which flared

श्री राम सहाय : क्या मैं यह जान सक्ता कि यह बात सही है कि सी० ग्रार० ग्रो० लेबर जब पिट्स के अन्दर काम करने के लिये जाते हैं तो उनकी निगरानी के लिये उनके जो होस्टल सुपेरिनटेंडेंट हैं वे भी साथ जाते हैं ? क्या ऐसा करना कायदे के मुताबिक ठीक है ?

श्री रतनलाल किज़ोरीलाल मालबीय : यह बात सही है कि सी० ग्रार० ग्रो० लेबर के बारे में यह सिस्टम है। लेकिन मैं यह साफ कर देना चाहता हं कि जहां तक लेबर का ताल्लुक है इनकी भर्ती के बारे में या इनके कोलरिज में जाने के बारे में किसी तरह की डिस्प्यट नहीं । मगर वहां जो रेजिमेंटेशन होता है उसके खिलाफ यह झान्दोलन होता है श्रीर उसीके बारे में गवर्नमेंट यह कोशिश कर रही है कि यह रेजिमेंटेशन बन्द हों, जैसे दूसरे लेबर्रस रहते हैं वैसे ही ये भी रहें ग्रौर खुशी से श्रायें जायें किसी तरह का रेजिमेंटेरान नहीं हो यह बात तो है कि जो लेबर सी० ग्रार० ग्रो• से भर्ती हो कर ब्राता है उसका सुपरिनटेंडेंट या सूपरवाइजर पिट्स के ग्रन्दर उनके साथ में जाता है ग्रौर गवर्नमेंट यह चाहती है कि यह प्रयान रहे।

Questions and Answers

श्री राम सहाय: यह प्रथा कब तक दूर कर सकेंगे ?

श्री रतनलाल किशोरीलाल मालवीय: जैसा कि मैं ने बतलाया कि सभी जो बातें मालिकों में गवर्नमेंट में और मजदूरों में हो रही थी वह सफल नहीं हुई, श्रव इसके बारे में कोई दूसरा उपाय सोचा जायगा कि क्या करना चाहिये।

## WRITTEN **ANSWERS** TO **QUESTIONS**

## HIGHBR SECONDARY SCHOOLS FOR TM CHILDREN OF CENTRAL GOVERNMENT **EMPLOYEES**

\*364. SHRI DEOKINANDAN NARA-YAN: Will the Minister of EDUCATION be pleased to state:

(a)whether any new Higher Secondary Schools have been opened by Government lor the children of Central Government employees up till now;

- (b) if so, at what places; and
- (c) what financial burden is being borne by Government for the same?

THE DEPUTY MINISTER IN THI MINISTRY OF EDUCATION (SHRIMATI SoUNDARAM RAMACHANDRAN) I

new schools, as such, have been opened, but 20 High and Higher Secondary Schools have been taken over with effect from 1st April 1963 under the Central Schools Scheme for the education of children of Central Government employees including Defence personnel.

- (b) A list of these places is placed on the Table of the House.
- (c) Government has undertaken to bear the entire cost of the •cbools. Grants totalling to Rs. 1,20,500 were sanctioned during 1962-63 and a sum of Rs. 20 lakhs has been provided in the current year's budget.

## STATEMENT

A list of places where regimental schools have been taken over under the Central Schools Scheme during 1963-64 is given below:—

Trimulgherry Andhra Pradesh Dinapore Cantonment Binar Jampagar Gujarat Cochin . Kerala Ahmednagar Bombay. Khadakvasla Maharashtra Kirkee . Lonavla Nasik Road Bangalore Mysore Ambala Punjab Ferozepore Jullundur

Period of the tour

Agra
Bareilly
Lucknow
Meerut (2 schools)

Delhi Cantonment
Union Territory of Delhi,

## OFFICIAL TOUB6 UNDBRTAKEN «Y THI LAW MINISTER

\*366. SHRI M. P. BHARGAVA: WiU the Minister of LAW be pleased to state:

- (a) the number of official tours undertaken by him from Delhi to Calcutta during the year ending 30th June, 1963;
- (b) the dptes and purpose of these tours; and
- (c) the dates and purpose of tours to other places in India during the same period?

THE MINISTER OP LAW (SHRI A. K. SEN): (a) Twenty-nine.

(b) and fc) A statement containing the required information is placed on the Table of the House.

Engagements

STATEMENT

Particulars of the tours of the Law Minister between 1st July, 1962 and 30th June, 1963.

| Period of the tour                  | Engagements   |
|-------------------------------------|---|
| 1. From 7-7-62 to 11-7-62 Calcutta  | Calcutta High Court Centenary,     Inauguration of Annual General Meeting     of Oriental Chamber of Commerce.                              |
| 2. From 14-7-62 to 20-7-62 Calcutta | . Official business.  |
| 3. From 25-7-62 to 31-7-62 Calcutta | <ul> <li>Lions Club Annual Function and address.</li> <li>Inauguration of Mukteers' Bar Association<br/>Library.</li> </ul>                 |
| 4. From 12-8-62 to 18-8-62 Calcutta | . To attend various Independence Day Functions.   |
| 5. From 9-9-62 to 16-9-62 Calcutta  | <ul> <li>Annual Conference of Gun &amp; Shell Factory<br/>Mazdoor Union.</li> <li>Meeting of L.I.C. Field Officers' Association.</li> </ul> |
|                                     |   |